

HIGH COURT OF DELHI : NEW DELHI

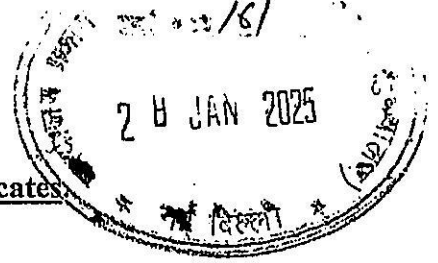
(GENL.-ADMN.-I BRANCH)

No. 166 G-7/Genl.-I/DHC

Dated: 24.01.2025

To,

The Principal District & Sessions Judge (HQ),
Tis Hazari Courts,
Delhi.



Sub: Notifications regarding revocation/suspension of Advocates

Sir,

I am directed to forward herewith a copy of Notifications/letters bearing Ref No. 26/2025 dated 13.01.2025 and 74/2025 dated 16.01.2025, received from the Secretary, Bihar State Bar Council, on the above subject, with a request to circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi, for information and necessary action.

Yours faithfully,

Encl.: as above.

Assistant Registrar
(Genl. Admn.-I)
For Registrar General

Genl. - 1



Bihar State Bar Council

Prafull Chandra Dwivedi
Secretary

Bar Council Bhawan
East of Patna High Court
Patna - 800 001
Ph.: 0612-2505583
Email: bsbcpatna@gmail.com

Ref. 26/2025

Date 13.01.2025

NOTIFICATION
REVOCATION OF SUSPENSION
OF
SATYENDRA NARAYAN SINGH, ADVOCATE,
PATNA HIGH COURT,
(En. No. 1525/1990 dated 11.09.1990).

With reference to our earlier notification no. 1503/2024 dated 08.07.2024 regarding debarring Shri Satyendra Narayan Singh, Advocate, Patna High Court, from practising as an Advocate, this is for general information that Vide Resolution No. 02/2025 dated 11.1.2025, the General Body of Bihar State Bar Council revoked the Suspension of Shri Satyendra Narayan Singh, S/o Late Ram Heet Singh, Advocate, Patna High Court, En. No. 1525/1990 dated 11.09.1990, subject to final decision of Disciplinary Committee of Bihar State Bar Council. Now Shri Satyendra Narayan Singh, Advocate is eligible to practice as an Advocate in any Court or before any authority or person in India with immediate effect.

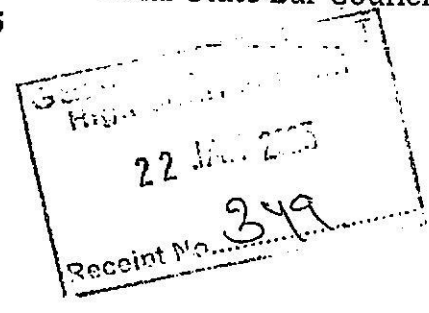
Prafull Chandra Dwivedi
13.01.25
Secretary

Bihar State Bar Council

Memo No. BSBC _____/2025, Dated-13.01.2025

Copy forwarded to:-

1. Secretary, Bar Council of India, New Delhi.
2. The Registrar, Supreme Court of India, New Delhi.
3. All the members of Bihar State Bar Council.
4. The Registrars of all the High Courts in India.
5. The Secretary of all the State Bar Councils in India.
6. The Registrar, Central Administrative Tribunal, Patna.
7. The Registrar, State Tribunals in Patna.
8. The Secretary, all the Associations in Bihar.
9. All the Districts and Sessions Judge of Bihar with a request to communicate this notification to all the judicial officers under their jurisdiction.
10. The Secretary, Legal Aid, Patna.
11. The Advocate General, Bihar, Patna.
12. The Law Secretary, Government of Bihar, Patna.
13. The Income Tax Commissioner, Patna.
14. The Sales Tax Commissioner, Patna.
15. All the Collectors of the State of Bihar.
16. The Director, Consolidation, Bihar, Patna.
17. Parties Concerned.



GENERAL BRANCH
Diary No. 133
Date 23/1/25

Prafull Chandra Dwivedi
13.01.25

(Prafull Chandra Dwivedi)
Secretary
Bihar State Bar Council, Patna



Bihar State Bar Council

Prafull Chandra Dwivedi
Secretary

Bar Council Bhawan
East of Patna High Court
Patna - 800 001
Ph.: 0612-2505583
Email: bsbcpatna@gmail.com

Ref. ...74/2025...

Date ...16.01.2025...

NOTIFICATION PROFESSIONAL MISCONDUCT

1. Bhrigunath Tiwary (En. No. BR/3266/2001 dated 11.09.2001), Advocate, Siwan
2. Arunendra Narain Singh (En. No. BR/959/2002 dated 14.05.2002), Advocate, Siwan

It is hereby notified for general information that, In the light of order dated 24.5.2024 passed in Review Petition No. 08/2023, read with order dated 16.8.2023 passed in Stay Petition No. 21/2022 and final order dated 24.5.2024 passed by the Bar Council of India (1) Mr. Bhrigunath Tiwari, son of Late Baleshwar Tiwary and (2) Mr. Arunendra Narain Singh, Son of Sri Surya Narain Singh both Advocates of Siwan, enrolled as Advocates by the Bihar State Bar Council, are hereby **debarred** from practicing as an Advocate for a period of **01 year 05 months and 25 days** from the date of this notification as they have already suffered a period of suspension for a period of **06 months and 05 days, out of the period of two years** awarded to them by the Disciplinary Committee of Bar Council of India by Judgement dated 30.1.2023 passed in B.C.I. TR. CASE NO. 31/2022 (Nikesh Nath Tiwari Vs. Bhrigunath Tiwari and others), Under Section 35 of the Advocates Act, 1961. Thus (1) Mr. Bhrigunath Tiwari and (2) Mr. Arunendra Narain Singh, both Advocates of Siwan, are **debarred** from practicing as Advocates in any Court or before any authority or person in India, for a period of **01 year 05 months and 25 days**, from the date of this notification.

Prafull Chandra Dwivedi
16.01.25
Secretary

Bihar State Bar Council, Patna.

Memo No. BSBC/DC/ _____/2023

Copy forwarded to:-

1. Secretary, Bar Council of India, New Delhi.
2. The Registrar, Supreme Court of India, New Delhi.
3. All the Members of Bihar State Bar Council.
4. The Registrars of all the High Courts in India.
5. The Secretary of all the State Bar Councils in India.
6. The Registrar, Central Administrative Tribunal, Patna.
7. The Secretary, all the Associations in Bihar.
8. All the Districts and Sessions Judge of Bihar with a request to communicate this notification to all the judicial officers under their jurisdiction.
9. The Secretary, Legal Aid, Patna.
10. The Advocate General, Bihar, Patna.
11. The Law Secretary, Government of Bihar, Patna.
12. The Income Tax Commissioner, Patna.
13. The Sales Tax Commissioner, Patna.
14. All the Collectors of the State of Bihar.
15. The Director, Consolidation, Bihar, Patna.
16. Parties Concerned.

Dated-.....
22
348

GENERAL BRANCH

Disty No. 132
Date 22/1/25

Prafull Chandra Dwivedi
16.01.25
(Prafull Chandra Dwivedi)
Secretary

Bihar State Bar Council, Patna

22/1/25
Arjuna/JJA

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

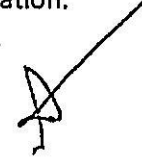
No. 6264 - 6494 /Genl./Misc./Circulation/2025

Dated, Delhi the 03 FEB 2025

Sub:- Notification regarding revocation/suspension of Advocate.

Forwarded a copy of the letter bearing No. 166/G-7/Genl.I/DHC dated 24/01/2025 and its enclosers i.e. copy of notification bearing Ref No. 26/2025, dated 13/01/2025, and bearing Ref. 74/2025 dated 16/01/2025 of Honorary Secretary, Bihar State Bar Council, Bar Council Bhawan, East of Patna High Court, Patna-800001, received from Assistant Registrar, (Genl. Admn-I), for Registrar General, Hon'ble High Court of Delhi, New Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.



(ANUJ AGARWAL)

Officer In-Charge, General Branch, (C),
Additional Session Judge(Spl.FTC)-02,
Tis Hazari Courts Delhi.

Encl. As above

